

FIR No. 36/18  
**State Vs. Arvind Kumar**  
U/s 381 of IPC  
PS: NIhal Vihar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.

Sh. Durgesh Rao, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. On the intervening night of 20.02.2018 & 21.02.2018, the accused Arvind Kumar being employee of the complainant was sent to bring some food items from Hari Nagar. On his failure to bring the food items, the accused was beaten mercilessly subsequently. Therefore, the accused has left for his village.

Bail application is opposed by Ld. APP for the State.

As per the reply to the bail application, it appears that IO has not collected any evidence regarding source of cash amount of Rs. 2 lakhs alleged to have been stolen by the accused/ applicant from the Banquet Hall of the complainant. No PC remand in this regard has been obtained by the IO. The accused is not previously involved in any other criminal case. Under these circumstances, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Arvind Kumar is hereby released on bail on his furnishing personal bond in the sum of Rs. 25,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA

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ARORA

Date: 2020.10.21 15:38:58 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

21.10.2020

FIR No. 934/20  
**State Vs. Santosh**  
U/s 356/379/34 of IPC  
PS: NIhal Vihar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.

Sh. Shivam Prashar, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The complainant has already failed to identify the applicant/accused during TIP Proceedings.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused/applicant that he along with one co-accused had snatched the mobile phone of lady pedestrian complainant while riding on the bike bearing registration no. DL-8CHS-9435, which was seen in the CCTV footage near the place of incident. The said bike was recovered from the possession of the applicant/accused. The accused was already involved in more than 7 other similar criminal cases. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

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Date: 2020.10.21 15:39:46 +05'30'

(Pankaj Arora)  
MM-03(West)/THC/Delhi  
21.10.2020

FIR No. 798/19  
**State Vs. Nafees Salmani**  
U/s 323/509/34 of IPC & 4/5/6 of Muslim Women Act 2019.  
PS: NIhal Vihar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.

Sh. Manoj Khatri , Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The applicant is the brother-in-law of the complainant. The allegations against the accused are made for the bailable offences only.

Bail application is not opposed by Ld. APP for the State.

As per the reply to the bailable application, the allegations levelled against the accused are for the offence punishable under Section U/s 323/509/34 of IPC, which are bailable offences & allegations u/s 4/5/6 of Muslim Women (Protection of Right on Marriage) Act 2019 were made against the accused Naeem Salmani only and not against the applicant. Under these circumstances, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Nafees Salmani is hereby released on bail on his furnishing personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA

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ARORA

Date: 2020.10.21 15:40:33 +05'30'

(Pankaj Arora)  
MM-03(West)/THC/Delhi  
21.10.2020

E-FIR No. 418/20  
**State Vs. Chander Shekhar**  
U/s 379/411 of IPC  
PS: NIhal Vihar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.


Sh. Divakar Sharma, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Chander Shekhar is hereby released on bail on his furnishing personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA  Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.21 15:41:07 +05'30' (Pankaj Arora)  
MM-03(West)/THC/Delhi  
21.10.2020

CC No.10529/2016

PS: Nihal Vihar  
S. Harjeet Singh Vs. Smt. Bhajan Kaur  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Complainant physically present in the court.

None for the accused.

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 01.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No. 1341/2017  
FIR No.268/2016  
PS: Maya Puri  
State Vs. Untrace  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 04.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No. 2728/2017  
FIR No.598/2014  
PS: Nihal Vihar  
State Vs.Rakesh Kumar Mishra Etc.  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Rajesh Vashisht Kumar, Id. Counsel for the accused  
Nitin Singh.

Sh. Mahipal Singh, Id. Counsel for the accused Rakesh  
Kumar Mishra.

None for the remaining accused persons.

Some more time sought by the IO/SIHemant for filing of  
investigation report.

Let, the same be filed on the NDOH.

Issue court notice to the IO for the NDOH.

Put up for further proceedings on 01.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No. 5137/2018  
FIR No.16/2018  
PS: Maya Puri  
State Vs Imran @ Guddu  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Sanny Garg, Id. LAC for the accused.

Process not received back.

Let previous order be complied afresh for the NDOH.

Put up for further proceedings on 26.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**



ID No.339/2019  
FIR No.577/2018  
PS: Nihal Vihar  
State Vs Chetan  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Chetan not produced from JC.

Issue fresh production warrants of the accused Chetan for  
the NDOH.

Put up for further proceedings on 03.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

CC No.261/2019  
PS: Nihal Vihar  
Shayba @ Sahiba Parveen Vs Mohd Sikander @ Sikander Husen  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Report filed by the DCP concerned stating therein that a case vide FIR no. 863/2020 u/s 498A/406/34 IPC has been registered and investigation is going on.

Since the chargesheet in the present case is likely to be filed in the Mahila Court, the present file be placed before Ld. CMM (West) with the request to transfer the present case in the appropriate Mahila Court.

Put up before Ld. CMM on 22.10.2020 at 2 PM.

The Ahlmad is directed to send the file complete in all respects to the Ld. CMM(West), THC, Delhi.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
21.10.2020

ID No.5572/2019  
FIR No.307/2018  
PS: Maya Puri  
State Vs Devender Kumar Shukla  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

Process received back unserved.

Issue fresh court notice to the complainant to explore the possibility of compromise through the IO concerned for NDOH.

IO concerned shall remain present in the event of non-execution of process for NDOH.

Put up for appearance of the complainant and further proceedings on 04.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.7677/2019  
FIR No.439/2018  
PS: Nihal Vihar  
State Vs Paramjeet Kaur  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Sh. Arpit Bhalla, Id counsel for the complainant alongwith  
complainant present through VC.

It is submitted that the settlement talks are going on.

At request, put up for recording of settlement, if any, or in  
the alternative for further proceedings on 14.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.10182/2019  
FIR No.280/2018  
PS: Maya Puri  
State Vs Inderjeet Singh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

IO/ASI Rohtas Kumar present through VC.

It is submitted by the IO that only MCD official can furnish the clarification regarding the delay in concluding the investigation of the present case.

Accordingly, issue court notice to the MCD Commissioner concerned to depute any official for assisting the IO.

Issue fresh court notice to the IO for the NDOH.

Put up for further proceedings on 09.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Rajender Rawat, Id. Counsel for the complainant.

None for the accused person(s).

ATR filed.

Let, e-copy thereof be supplied to the Id. Counsel.

Put up for arguments on 17.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.2465/2020  
FIR No.70/2018  
PS: Maya Puri  
State Vs Devender Kumar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

IO/SI Dinesh Kumar present through VC.

Some time sought by the IO for moving appropriate  
application for condonation of delay in filing the  
chargesheet.

At request of IO, put up for further proceedings on  
04.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.5291/2020  
FIR No.838/2020  
PS: Nihal Vihar  
State Vs Harvinsh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused alongwith Id. Counsel Sh. Pawan Kumar present  
through VC.

It is submitted that the accused is on anticipatory bail.

Accused is directed to furnish bail bond as per the  
anticipatory bail order within 3 days from today.

Ld. Counsel for the accused is hereby requested to  
produce the accused physically alongwith bail bond on  
03.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**



CC No.2945/2020  
FIR No./0  
PS: Nihal Vihar  
Rajesh Vs SMT.Durga  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant for the NDOH.

Put up for appearance of complainant and for further  
proceedings on 26.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.2749/2017  
FIR No.65/2017  
PS: Nihal Vihar  
State Vs Sharda Nand Singh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as his surety for  
the NDOH.

Put up for appearance of accused and for further  
proceedings on 05.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.304/2019  
FIR No.70/2016  
PS: Nihal Vihar  
State Vs Parmila Devi  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

PW Mahavir Singh present through VC.

Issue court notice to the injured person to explore the  
possibility of compromise on the NDOH.

Issue court notice to the accused as well as his surety for  
the NDOH.

Put up for appearance of accused and for further  
proceedings on 09.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.63213/2016  
FIR No.42/2012  
PS: Maya Puri  
State Vs Tahir Ali  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.65940/2016  
FIR No.129/2014  
PS: Maya Puri  
State Vs Sachin  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.66724/2016  
FIR No.219/2014  
PS: Maya Puri  
State Vs Shiv Prasad  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Dharmender Kumar, Id. Counsel for the accused  
As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.67699/2016  
FIR No.129/2015  
PS: Maya Puri  
State Vs Parveen Kumar  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Dalip Mishra, Id. Counsel for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 06.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.75224/2016  
FIR No.234/2014  
PS: Nihal Vihar  
State Vs Banti  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**



ID No.2419/2017  
FIR No.819/2016  
PS: Nihal Vihar  
State Vs Naveen ETC.2  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused alongwith Sh. Atul Yadav, Id. Counsel for the  
accused.

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.6173/2017  
FIR No.460/2017  
PS: Nihal Vihar  
State Vs Karan  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused with Id. Counsel Mohd. Ilyas.

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

CC No.1545/2018  
PS: Nihal Vihar  
Sovran Singh Vs Aarti  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Sh. Ram Jas Verma, Id. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.6323/2018  
FIR No.674/2017  
PS: Nihal Vihar  
State Vs Dhara Singh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.8191/2018  
FIR No.638/2018  
PS: Nihal Vihar  
State Vs Pradeep @ Mahender Bagri  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.4294/2019  
FIR No.295/2018  
PS: Nihal Vihar  
State Vs Deepu Verma  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Divakar Sharma, Id counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

CC No.9183/2019  
PS: Nihal Vihar  
Sandeep Saluja Vs Deepak Saluja  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 10.02.2021.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
21.10.2020

FIR No.334/2019  
PS: Nihal Vihar  
State Vs. Mukesh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Suhail Shah, Id. Counsel for the complainant.

Accused Mukesh physically present in the court.

Let, copy of supplementary chargesheet be supplied to the  
accused against acknowledgement.

As offence u/s 376 is exclusively triable by the court of  
Sessions and main chargesheet has already been  
committed in the court of Sh. Ankur Jain, Id. ASJ, Delhi.  
Accordingly, present supplementary chargesheet be sent to  
the concerned court.

Parties are directed to appear before the concerned court  
on 11.11.2020.

The Ahlmad is directed to send the file complete in all  
respects to the Court of Sh. Ankur Jain, Id. ASJ( West)  
THC, Delhi.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**



CC No.14894/2018  
FIR No./2018  
PS: Maya Puri  
Ravinder Kaur Vs Swaran Deep Singh  
21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**


**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further  
proceedings on 23.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.10.2020**

ID No.2506/2020

FIR No.000584/2019

PS: Maya Puri

State Vs. Sandeep @ Sandy etc

21.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO**

**WEBEX**

**MEETING**

**URL**

**<https://delhidistricts.webex.com/join/mm03west>**)

**No adverse order is being passed in non-urgent cases in**

**view of letter no. 249/RG/DHC/2020 of the Hon'ble High**

**Court of Delhi.**

Present: Ld. APP for the State.

Accused persons namely Sandeep @ Sandy &

Rajan @ Chutki are not present.

Complainant Nishant Sachdeva present through

VC

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to the stenographer on his mobile phone through Whatsapp by 12.30 p.m.

PANKAJ ARORA Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.21 15:45:51 +05'30'

**(PankajArora)**

**MM-03(West)/THC/Delhi**

**21.10.2020**

**At 12.30 p.m.**

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Keeping in view of settlement arrived between the complainant and accused persons , separate statement of complainant is recorded in the court today. Accused persons are not found to be previously convicted for the similar offence. Permission for compounding the offence punishable U/s 379/411/34 of IPC granted. Hence, accused persons namely Sandeep @ Sandy & Rajan @ Chutki stands acquitted for the offence punishable 379/411/34 of IPC as the same has been compounded between the parties.

Bail bonds are canceled, sureties are discharged & Superdarinama, if any, is canceled. Original documents be returned to rightful owner against counter signed photocopy of the same.

File be consigned to the record Room.

PANKAJ ARORA Digitally signed by PANKAJ ARORA  
Date: 2020.10.21 15:46:21 +05'30'

**(PankajArora)**

**MM-03(West)/THC/Delhi**

**21.10.2020**

***This is an application for releasing the mobile phone on Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant.  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity and IMEI number verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

**PANKAJ ARORA**

Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.21 15:42:18 +05'30'

(Pankaj Arora)  
MM-03/West/THC/Delhi  
21.10.2020

***This is an application for releasing vehicle bearing no. DL-1SAE-5484 on Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1SAE-5484** be released to the **registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ ARORA** Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.21 15:43:40 +05'30' (Pankaj Arora)  
MM-03/West/THC/Delhi  
21.10.2020

***This is an application for releasing vehicle bearing no. DL-6SAW-6127 on***

***Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. be released to the **registered owner after due identity verification on furnishing security bond as per valuation report of the vehicle and in compliance of Delhi MACT Rules, 2008 (Rule 6), applicant is directed to furnish Demand Draft in the sum of Rs 50,000/- in name of Court No. 292 as security as the vehicle was not insured at the time of incident.** After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO. **The security demand draft has not yet been deposited by the applicant.** Panchnama and valuation report shall be filed in the court within one month..



***This is an application for releasing vehicle bearing no. DL-6CM-6525 on Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-6CM-6525** be released to the **registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ ARORA**

Digitally signed by PANKAJ

ARORA

Date: 2020.10.21 15:44:30 +05'30'

(Pankaj Arora)

MM-03/West/THC/Delhi

21.10.2020

***This is an application for releasing vehicle bearing no. DL-8SCP-2580 on Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8SCP-2580** be released to the **registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ ARORA** Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.21 15:44:56 +05'30' (Pankaj Arora)  
MM-03/West/THC/Delhi  
21.10.2020

FIR No. 505/20  
PS: Maya Puri  
21.10.2020

Present:- Ld. APP for the State.

Sh. Hitender Mahalwal, Ld. Counsel for the applicant

Since the case pertains to the Copyright Act, the application be placed before  
Ld. CMM/West, THC, Delhi on 22.10.2020 at 2.00 p.m. for appropriate orders.



(Pankaj Arora)  
MM-03/West/THC/Delhi  
21.10.2020

FIR No. 176/20  
PS: Nihal Vihar  
21.10.2020

An application has been filed for release of Jamatalashi articles.


Present: Ld. APP for the State.

Applicant Sh. Jitender Sharma in person.

Reply perused.

Jamatalashi articles as per personal search memo be released to the applicant/accused Jitender Sharma after due identity verification to be conducted by the IO.

Copy of this Order be given Dasti as prayed for.

  
(Pankaj Arora)  
MM-03/West/THC/Delhi  
21.10.2020